

ITEM NO.20

COURT NO.15

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).9638/2024

(Arising out of impugned final judgment and order dated 01-02-2024 in LPA No.897/2022 passed by the High Court of Punjab & Haryana at Chandigarh)

CHIEF ADMINISTRATOR

Petitioner(s)

VERSUS

NAURTY RAM & ANR.

Respondent(s)

(IA No.100755/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 03-05-2024 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Lokesh Sinhal, Sr. A.A.G.  
Mr. Akshay Amritanshu, AOR  
Mr. Samyak Jain, Adv.  
Ms. Himanshi Shakya, Adv.  
Mr. Nikunj Gupta, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Let the notice be issued to respondents, returnable after eight weeks.
2. In the meantime, the contempt proceedings pending before the High Court are stayed.

(RAVI ARORA)  
COURT MASTER (SH)

(MAMTA RAWAT)  
COURT MASTER (NSH)